

No.24021/27/2016-PM-I  
Government of India  
Ministry of Home Affairs  
Police Modernization Division

Jaisalmer House, 26, Man Singh Road,  
New Delhi, dated the 22<sup>nd</sup> June, 2018

To

The Controlling Authorities (under PSAR Act, 2005) of  
all the States and Union Territories.

**Subject:- Clarification regarding 'License No.' in training certificates under  
Private Security Agencies Central Model Rules, 2006.**

Sir,

I am directed to state that it has been brought to the notice of this Ministry that the Controlling Authorities have been interpreting the license number in the heading of Form-IV titled as 'Training Certificate' in the Private Security Agencies Central Model Rules, 2006 to be the one issued to training institutions recognized under Private Security Agencies (Regulation) Act (PSAR Act) and the certificates issued by training institutes, who does not have PSARA License, are not being accepted by Controlling Authorities as they have no license number.

2. In this regard, it is clarified that since training institutes are not required to obtain license from Controlling Authorities, the words 'License No.' in the heading of Form-IV titled as 'Training Certificate' may have Centre ID/ Letter No. of Recognition Certificate/ any other suitable reference given to particular training Centre instead.

Yours faithfully,

  
(Amrik Singh)

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Copy to: /

(i) Section Officer, IT Cell, MHA...(With the request to upload the letter on website of MHA please.)